

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 033.

Dated: 4 APR 1995

APPLICATION NO. 2033 of 1994.

APPLICANTS: Smt. Mahadevamma, Bangalore-94.

V/S.

RESPONDENTS: The Director of Postal Services, Bangalore Region,
and three others.,

To

1. Dr. M. S. Nagaraja, Advocate, No. 11,
Second Floor, Sujatha Complex,
First Cross, Gudh Nagar,
Bangalore-560 009.
2. Sri. G. Shanthappa, Addl. C.R.G.S.C.
High Court Bldg. Bangalore-1.

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on 24-03-1995.

Issued on

5/4/95

Shyam
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

counsel for the applicant. We direct admission

of this case. The applicant, a lady, complains



of non-selection to the post of any ED Stamp Vendor. She says that her claim has been by-passed by giving it to R-4 and that the Department has failed to take into consideration the requirements enumerated under law.

2. Having heard Dr. Nagaraja, we find the decision to appoint R-4 in preference to the applicant is quite tenable. It is common ground that Res. No.4 is SSLC qualified whereas the applicant is only 8th standard pass. The amended rules prescribe that for the post of ED Stamp Vendor preference should be given to matriculates in place of 8th standard candidate. The situation appears to have been drastically altered with the onset of the amendment in March, 1993, referred to above. Apparently, the applicant has lost due to the superior qualification possessed by Res. No.4. Therefore, the applicant cannot make any valid grievance for her non-selection vis-a-vis R-4 which stood. Suffice to conclude this application against the applicant. Therefore, it is we dismiss this application without any order as to costs. It will, however, be open to the applicant to seek and secure any other position in the Department as and when occasion arises.

TRUE COPY

May 4/95

Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

MEMBER (A)

VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

REVIEW APPLICATION No.52/1995
IN
ORIGINAL APPLICATION No.2033/1994

MONDAY, THIS THE 25TH DAY OF SEPTEMBER, 1995

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN .. MEMBER (A)

Smt. Mahadevamma, 28 years,
W/o Sri Nanjundaiah,
No.5, Bhadraih Layout,
Nagashetty Halli,
R.M.V. Stage II,
Bangalore - 560 094.

Review Applicant
(By Advocate Dr. M.S. Nagaraja)

Vs.

1. The Director of Postal Services,
Bangalore Division,
O/o PMG, Palace Road,
Bangalore - 560 001.
2. The Superintendent of Post Offices,
Bangalore East Division,
Museum Road, Bangalore - 560 001.
3. The Assistant Superintendent of
Post Offices, Bangalore East Sub-
Division No.1, Bangalore - 560 046.
4. Sri K. Ganesh, Major,
S/o Kondam M.
Extra Departmental Stamp Vendor,
RMV II Stage Post Office,
Bangalore - 560 094. .. Respondents

O R D E R

Shri Justice P.K. Shyamsundar, Vice Chairman :

We have heard Dr. Nagaraja for the Review applicant. We have not said anything in the application to the detriment of the applicant, besides we said that the applicant who had put in about 3 years of service before she was axed on the ground that others who had higher qualification viz., matriculation, were available, should be considered for appointment to the post of the

E.D. Agent when a further occasion arises. As a matter of fact, we have in the O.A. order out of which this review arises pointed out that the applicant should prevail upon the department to give her an opening taking into consideration, her past service. We reiterate that commendation once again.

2. Dr. Nagaraja brings to our notice a recent order of the Postal department wherein 25% of the posts have been earmarked to people with lesser qualification, viz., 8th standard. The applicant who possesses only the 8th standard qualification, will probably become eligible hereafter in her right being a 8th standard passed. The department will do well to consider the applicant's case as and when vacancies arise, subject, of course, to the applicant making an application. We do hope that some weightage will be given to the applicant in future selection in view of her past service,

3. With this observation, this application stands disposed off at the stage of admission.

(T.V. RAMANAN) **TRUE COPY**
MEMBER (A)

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

psp.

24/1/91
Section Officer
Central Administrative Tribunal
Bengaluru Bench
Bengaluru